



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक ४२]

शुक्रवार, नोव्हेंबर १३, २०२०/कार्तिक २२, शके १९४२

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असाधारण क्रमांक ८४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Mumbai Municipal Corporation (Amendment) Ordinance, 2020 (Mah. Ord. XX of 2020), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

BHUPENDRA M. GURAO,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

(Translation in English of the Mumbai Municipal Corporation (Amendment) Ordinance, 2020 (Mah. Ord. XX of 2020), published under the authority of the Governor).

URBAN DEVELOPMENT DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 13th November 2020.

MAHARASHTRA ORDINANCE No. XX OF 2020.

AN ORDINANCE

further to amend the Mumbai Municipal Corporation Act.

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Mumbai Municipal Corporation Act, for the III of 1888. purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title
and
commencement.

1. (1) This Ordinance may be called the Mumbai Municipal Corporation (Amendment) Ordinance, 2020.

(2) It shall come into force at once.

Amendment of
section 154 of
III of 1888.

2. In section 154 of the Mumbai Municipal Corporation Act, after sub-section (1C), the following sub-section shall be inserted, namely :— III of 1888.

“(1D) (a) Notwithstanding anything contained in sub-section (1C),—

(i) due to the spread of COVID-19 pandemic, the capital value of any building or land fixed under sub-section (1A) shall not be revised in the year 2020-21;

(ii) for the year 2020-21, the property tax bill for any building or land shall be the same as is for the year 2019-20;

(iii) the capital value of any building or land fixed under sub-section (1A) shall be revised in the year 2021-22, as if the clause (i) is not applicable for the year 2020-21.

(b) Subject to the proviso to sub-section (1C), the next revision shall be in the year 2025-26, and, thereafter, the revision of capital value of any building or land shall be in accordance with the provisions of sub-section (1C).”.

STATEMENT

Clause (1) of section 139 of the Mumbai Municipal Corporation Act (III of 1888) provides for imposing of property taxes. Section 154 of the said Act provides for the determination of the rateable value or the capital value of any building or land assessable to a property tax. Sub-section (1A) of the said section 154 provides for the fixation of the capital value of any building or land assessable to a property tax by the Commissioner having regard to the factors mentioned thereunder. Sub-section (1C) thereof provides that the capital value of any building or land fixed under sub-section (1A) of the said section 154 shall be revised every five years and such revision is due in the year 2020-21.

2. Due to spread of COVID-19 pandemic, the lockdown has been declared by the State Government as well as the Central Government, resulting in adverse economic effect on the small-scale industries, educational institutions, development work, working in factories, various industrial areas, daily works, etc. As such, the various owners, institutions and people's representative made the representations for exemption from property taxes or concession in respect of the same to the Mumbai Municipal Corporation. The Mumbai Municipal Corporation has forwarded a proposal to the State Government to insert a new sub-section (1D) in section 154 of the said Act. Accordingly, it is considered expedient to amend section 154, suitably, by adding a new sub-section (1D) therein, providing that,—

(i) the capital value of any building or land fixed under sub-section (1A) shall not be revised in the year 2020-21;

(ii) for the year 2020-21, the property tax bill for any building or land shall be the same as is for the year 2019-20;

(iii) the capital value of any building or land fixed under sub-section (1A) shall be revised in the year 2021-22, as if it is revised in the year 2020-21; and

(iv) the next revision in this regard, shall be in the year 2025-26.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exists which render it necessary for him to take immediate action further to amend the Mumbai Municipal Corporation Act (III of 1888), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 12th November 2020.

BHAGAT SINGH KOSHYARI,
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

MAHESH PATHAK,
Principal Secretary to Government.